

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2009/003162/6682
Appeal No. CIC/SG/A/2009/003162

Relevant Facts emerging from the Appeal:

Appellant : Mr. Deepak Yadav
287/23 Onkar nagar-B
Tri nagar, Delhi-35

Respondent : Mr. K. Sambhamurti
PIO & SE-III,
Flood Circle- III,
Govt. of NCT of Delhi
4th Floor, ISBT Buildign,
Kashmere Gate, Delhi

RTI Application filed on : 06/08/2009
PIO replied : 09/11/2009
First appeal filed on : 03/11/2009
First Appellate Authority order : 26/11/2009
Second Appeal filed dated : 15/11/2009
Second Appeal received in CIC : 15/12/2009
Date of Notice of Hearing : 04/01/2010
Hearing Held on : 03/02/2010

Information sought:

The Appellant has sought the information in respect of C.C. construction at Om Prakash Panchal Marg as following:

- (1). The Appellant asked the to fix the date, time & place when he could inspect the Construction work
- (2). The Appellant sought to inspect the documents related to this construction as:
 - (a) Measurement book
 - (b) Details of expenditures.
 - (c) Sketch
 - (d) Brief details of construction
 - (e) Any other.

PIO's reply:

The Appellant was requested to attend the office and fix a suitable date and time for inspection of documents.

First Appeal:

No information provided by PIO even after expiry of stipulated time of 30 days and the Appellant asked to provide information free of cost and to penalize the PIO for not providing the information within time.

Order of the FAA:

The Appellant was informed to present in office on 25-11-09 at 11 a.m. but as he did not Present himself or his representative on the specified time. His application was rejected on 26-11-09 by the authority.

Ground of the Second Appeal:

The appellant states that he could not attend the office on 25-11-09 by some reason, he can not be denied to be provided the information sought. The Appellant also states that he was called in office by Mr. Tara Singh but not shown any document and was assured to be provided the information by DAK but till date he has not received any information.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Absent;

Respondent: Mr. K. Sambhamurti, PIO & SE-III,

The PIO has produced a letter signed by the Appellant dated 15/12/2009 in which the Appellant has stated that he has done the inspection and is satisfied with it. He has stated that he wishes to withdraw his appeal.

Decision:

The Appeal is withdrawn.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
03 February 2010

(In any correspondence on this decision, mention the complete decision number.)_(RR)